

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SAY INDIA JEWELLERS PRIVATE LIMITED

SR.No.	RELEVANT PARTICULARS	
1.	NAME OF CORPORATE DEBTOR	SAY INDIA JEWELLERS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	4 th May 1995
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies (Mumbai)
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U36910MH1995PTC088038
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Unit No. 701, Block No. 1, SEEPZ ++, SEEPZ, Andheri (East), Mumbai 400096
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	3 rd October 2017 (Judgement delivered date)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	1 st April 2018
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	Akshay Rajendra Shah 1311 Dalamal Tower 211 Nariman Point Mumbai 400021, Maharashtra Email : akshay@rajendraco.com IBBI/IPA-001/IP-P00067/2016-2017/10153
9.	LAST DATE FOR SUBMISSION OF CLAIMS	24 th October 2017 (14 days from the order received date i.e. 10.10.2017)

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against **Say India Jewellers Private Limited** on 3rd October 2017.

The creditors of **Say India Jewellers Private Limited** are hereby called upon to submit proof of their claims on or before 24th October 2017 to the interim resolution professional at the address mentioned against item 8.

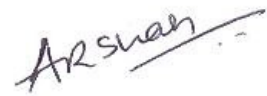
The claims may be submitted in specified form in terms of regulations 7, 8, 9 & 9A of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, by the Operational Creditors (except workmen and employees) in "Form B", Financial Creditors in "Form C", Workman or an Employee in "Form D", Authorised Representative of Workmen and Employees in "Form E", any other stakeholder inform "F".

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

The moratorium for prohibiting, inter alia, institution and/or continuation of pending suits, recovery, action against said corporate debtor under section 14 of the Insolvency & Bankruptcy Code 2016 is ordered with effect from 14th September, 2017 till the completion of corporate insolvency resolution process or until the resolution plan is approved by the National Company Law Tribunal under section 31(1) or an order for liquidation has been passed under section 33, whichever is earlier.

Submission of false or misleading proofs of claim shall attract penalties.

All email communications should contain prefix "Say India" in the subject line.



Date : 13th October, 2017

Place : Mumbai

Akshay Rajendra Shah
Interim Resolution Professional

IBBI/IPA-001/IP-P00067/2016-2017/10153